

**Shri S. V. Ramaswamy:** There is a higher rate for it.

**Mr. Speaker:** Apart from that, why don't you prosecute him for making a wrong declaration?

**Shri Shahnawaz Khan:** As I said, Sir, prosecution is to be done by the police and we associated the Excise Department with this. If any prosecution was necessary, it was up to them to prosecute the party.

**Shri Jagjivan Ram:** There is already a provision in the Railways Act about wrong declaration, and if there is any wrong declaration the Railways can take action.

**Mr. Speaker:** That is all that he wants. He only wants more prompt action and nothing more.

**Shri Warior:** But if the freight charges are higher?

**Mr. Speaker:** He only wants that you should not keep quiet saying that you have got your money.

**Shri Shahnawaz Khan:** Shri Upadhyay referred to the responsibility of the bailee at the destination station for 30 days. I think 30 days is quite a long time and there is no need to increase the time.

With these remarks, Sir, I am grateful to all the hon. Members who have made useful suggestions, and I commend this motion for reference of the Bill to the Select Committee for acceptance of the House.

**Mr. Speaker:** The question is:

"That the Bill further to amend the Indian Railways Act, 1890, be referred to a Select Committee consisting of 21 Members, namely: Shri S. A. Agadi, Shri Frank Anthony, Shri M. Ayyakkannu, Shri Pulin Behari Banerji, Shri Naushir Bharucha, Shri Laxmanrao Shrawanji Bhatkar, Shri Ranbir Singh Chaudhuri, Shri N. R. Ghosh, Shri Yadav Narayan Jad-

hav, Shri Banarsi Prasad Jhunjhunwala, Shri Liladhar Kotoki, Dr. Shushila Nayar, Shri Sarjoo Pandey, Shri Nanubhai Nichhabhai Patel, Shri Balasaheb Patil, Shri Ram Garb, Shri Vutukuru Rami Reddy, Shri Radha Charan Sharma, Shri Shobha Ram, Shri Sinhasan Singh and Shri Jagjivan Ram with instructions to report by the first day of the next session."

*The motion was adopted.*

13.35 hrs.

UNION TERRITORIES (STAMP AND COURT FEES LAWS) BILL,\* 1961

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Mr. Speaker, Sir, on behalf of Shri Lal Bahadur Shastri, I beg to move for leave to introduce a Bill to provide for the amendment and repeal of certain laws relating to stamp duties and court-fees as in force in certain Union territories.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the amendment and repeal of certain laws relating to stamp duties and court-fees as in force in certain Union territories."

*The motion was adopted.*

**Shri Datar:** Sir, I introduce the Bill.

13.36 hrs.

REPORT OF THE UNIVERSITY GRANTS COMMISSION—contd.

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Dr. K. L. Shrimali on the 4th May, 1961, namely:—

"That this House takes note of the Report of the University

\*Published in the Gazette of India Extraordinary, Part II-Section 2, dated 5-5-1961.

†Introduced with the recommendation of the President.